FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S. MONA PORTFOLIO LIMITED
DEALING IN FINANCIAL MARKETS AT DELHI
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s. **MONA PORTFOLIO LIMITED** CIN: U67120DL1996PLC077108
2.	Address of the registered office	Office Address: Unit-1200, 12th Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, Shakurpur I Block, North West Delhi, Delhi, India 110034
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	No assets as per information received till date from the suspended management of CD.
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	For the period from 01/04/2023 to 05/12/2024, the income is in the following manner: Revenue from Operations: NIL Other Income: Rs. 85.66 Lakhs F.Y. 2022-23, Revenue from Operations: Rs. 45,740.48 Lakhs Other Income: Rs. 4,083.94 Lakhs FY 2021-22, Revenue from Operations: Rs.2616.41 Lakhs Other Income: Rs.0.08 Lakhs
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	For details, please connect to: cirpmpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For details, please connect to: cirpmpl@gmail.com
10.	Last date for receipt of expression of interest	30/08/2025
11.	Date of issue of the provisional list of prospective resolution applicants	02/09/2025

KAILASH THANMAL SHAH * IBBI/IPA-001/ IP-P00267/ 2017-18/10511 INSOLVENCY PROFESSIONAL *

12.	Last date for submission of objections to provisional list	07/09/2025
13.	Date of issue of the final list of prospective resolution applicants	10/09/2025
14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants	15/09/2025
15.	Last date for submission of resolution plans	15/10/2025
16. .	Process email id to submit Expression of Interest	cirpmpl@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The Corporate Debtor is not registered as MSME

The CIRP period has already completed on 03/06/2025. The RP has already filed an application before Hon'ble Adjudicating Authority, NCLT, New Delhi Bench for further extension of 90 days till 01/09/2025. The RP will convene the CoC meeting and subsequently file an additional extension application for 60 days until 31/10/2025. To comply with the revised timeline, the RP has reduced the timeline prescribed for Form G.

KAILASH THANMAL SHAH * INSOLVENCY PROFESSIONAL * IBBI/IPA-001/ IP-P00267/ 2017-18/10511

K. J. Shah

KAILASH SHAH
IBBI REG. NO.: IBBI/IPA-001/IP-P00267/2017-18/10511
505, 21st CENTURY BUSINESS CENTRE, NR. WORLD TRADE CENTRE,
RING ROAD, SURAT-395002, GUJARAT
FOR MONA PORTFOLIO LIMITED
AFA valid till 31/12/2025

Date: 18.08.2025
Place: Delhi

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of ₹17,600 Crore (Face Value).

Sr. No.	State / UT	Amount to be raised (₹ cr)	Tenure (in years)	Type of auction
1.	Bihar	2,000	14	Yield based
2.	Goa	100	10	Yield based
3.	Gujarat	1,500	08	Yield based
4.	Kerala	2,000	31	Yield based
5.	Maharashtra	1,000	Reissue of 6.98% Maharashtra SGS 2037, issued on June 25, 2025	Price based
		1,000	Reissue of 7.03% Maharashtra SGS 2038, issued on June 25, 2025	Price based
		1,000	Reissue of 7.08% Maharashtra SGS 2039, issued on June 25, 2025	Price based
		1,000	Reissue of 7.04% Maharashtra SGS 2040, issued on June 25, 2025	Price based
6.	Odisha	1,000	06	Yield based
7.	Tamil Nadu	1,000	10	Yield based
		1,000	30	Yield based
8.	Uttar Pradesh	3,000	08	Yield based
9.	West Bengal	2,000	19	Yield based
	Total	17,600		

The auction will be conducted on the Reserve Bank of India Core Banking Solution (E-Kuber) system on **August 19, 2025 (Tuesday)**. Individual investors can place bids as per the non-competitive scheme also through the Retail Direct portal **(https://rbiretaildirect.org.in)**. For further details, please refer to RBI press release dated **August 14, 2025 (Thursday)** on RBI website **www.rbi.org.in**

"Don't get cheated by E-mails/SMSs/Calls promising you money."

LTIMindtree

LTIMindtree Limited

CIN: L72900MH1996PLC104693
Registered Office: L&T House, Ballard Estate, Mumbai - 400 001, India. **Tel No:** +91 22 6776 6776; **Fax No:** +91 22 4313 0997
E-mail: investor@ltimindtree.com, **Website:** www.ltimindtree.com

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Members are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), the Company is required to transfer the shares in respect of which dividend has not been claimed for seven consecutive years, to the Investor Education and Protection Fund (IEPF).

In terms of the Rules, the **First Interim Dividend declared on October 17, 2018 for the financial year 2018-19** by erstwhile Mindtree Limited (now merged with LTIMindtree Limited w.e.f. November 14, 2022), which remains unclaimed for a period of seven consecutive years and the shares of the Company in respect of which dividend has not been claimed for the past seven consecutive years, are due to be credited in favour of the IEPF from **November 22, 2025**.

In compliance with the Rules, individual notices are being sent to all the concerned Members whose shares are liable to be transferred to the IEPF. Details of such Members (shares and dividend) is made available on the Company's website: https://www.ltimindtree.com/investors/

The concerned Members are requested to claim the First Interim Dividend (declared for financial year 2018-19) and onwards, on or before **November 21, 2025**, in order to avoid their dividend amount/shares being transferred to the IEPF.

In case the Company does not receive valid claim from the concerned Members within the time stipulated as above, the Company shall transfer the unclaimed dividend amount and the shares to the IEPF, without any further notice.

Members may kindly note that no claim shall lie against the Company in respect of the shares and the unclaimed dividend transferred to the IEPF. However, Members may claim the same by making an application to the IEPF as per the procedure outlined in the Rules.

In case Members have any query(ies) on the above matter, they may contact the Company's Registrar & Transfer Agent, MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) at C-101, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai-400 083, Maharashtra, India or on e-mail ID. rnt.helpdesk@in.mpms.mufg.com or by logging in at https://swayam.in.mpms.mufg.com/. Alternatively, Members may contact RTA at +91 22 49186000.

For **LTIMindtree Limited**

Angna Arora
Company Secretary and Compliance Officer
ACS-17742

Place: Mumbai
Date: August 17, 2025

UNITED CREDIT LIMITED

CIN: L65993WB1970PLC027781
Registered Office: 27B, Camac Street (8th Floor), Kolkata – 700 016.
Telephone No. (033) 2287 – 9359/9360
Email: unitedcreditltd@gmail.com, Website: www.unitedcreditltd.com

INFORMATION REGARDING 54TH ANNUAL GENERAL MEETING

NOTICE is hereby given that the 54th Annual General Meeting (AGM) of the Members of United Credit Limited is schedule to be held through Video Conferencing (VC) or Other Audio Visual Means (OAVM) on Monday, September 15, 2025 at 11:00 A.M. pursuant to the provisions of the Companies Act, 2013, the Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulation 2015 and circulars issued from time to time to transact the business set forth in the Notice of the AGM.

The Notice of the 54th AGM along with the Annual Report 2024-25 will be sent only through electronic mode to those Members whose email addresses are registered with the Company or Depository Participant. Members may note that the Notice and Annual Report for the financial year 2024-25 will also be available on the Company's website **www.unitedcreditltd.com** and on the website of the Stock Exchanges i.e BSE Limited and The Calcutta Stock Exchanges Limited at **www.bseindia.com** and **www.cse-india.com**.

Further, in accordance with Regulation 36 of and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulation 2015, a letter providing a weblink for accessing the intergrated Annual Report will be sent to those members who have not registered their email Ids.

Members can attend the AGM only through VC/OAVM, Members attending the AGM through VC/ OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act. In compliance with the provisions of the Companies Act, 2013 and Listing Regulations, the Company is providing remote e-voting facility ("remote e-voting") to all the members as on the cut-off date of Monday, 8th September, 2025 (end of day) to enable them to cast their votes electronically in respect of all business set out in the Notice of the 54th AGM. Accordingly, the company is also providing the facility for e-voting system at the AGM ("e-voting") Members who have not registered their email address will have an opportunity to cast their vote remotely on the business as set forth in the Notice of the AGM through remote e-voting or through e-voting system during the AGM. The instructions for remote e-voting joining the AGM and e-voting during the AGM for members holding shares in dematerialized and physical mode will be provided in the Notice of the 54th AGM.

If your email address is already registered with the Company/Depository/RTA, Notice, Annual Report and login details for e-voting will be sent to your registered e-mail address. In case you have not registered your e-mail address, mobile no., and/or not updated your bank account mandate with the Company/Depository/RTA please follow the below mentioned instructions to register your email for receiving Notice, Annual Report, login details for e-voting and join the AGM through VC/OAVM.

Registration/ updation of e-mail addresses & bank account details:

Physical Holding	Send a request to RTA of the Company i.e CB Management Services Limited, 20, Sir R N Mukherjee Road,Kolkata – 700001 in duly filed Form No. ISR-1, which can be downloaded from the website of the Company at www.unitedcreditltd.com as well as RTA's website i.e www.cbmsl.com. You can also send the Form No. ISR-1 to RTA's email id rta@cbmsl.com under copy marked to company at unitedcreditltd@gmail.com
Demat Holding	Please contact your DP and register your email address and bank account details as per the process advised by DP.

In case of any query, Members may contact or write to RTA at address & E-mail ID mentioned above under copy marked to the Company.

For **UNITED CREDIT LIMITED**
Sd/-
Deepali Gupta
COMPANY SECRETARY
(Membership No. A65652)

Place : Kolkata
Date : 18.08.2025

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of **IIFL Home Finance Limited** (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon."The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower (s)/ Co-Borrower(s)/	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Puran Lal Mrs. Shakuntla **Prospect No. IL10218272**	Flat No. Sf-4, M.I.G, Second Floor Without Roof Rights, Rear Rhs, Plot No. A-10/3, Block A, Dlf Ankur Vihar, Village Loni Pargana, Telhsil Loni, District Ghaziabad, Up, 201102 Saleable_Area, Carpet_Area, Land_Area Area Admeasuring (In Sq. Ft.): Property Type: Built_Up_Area Property Area: 563.00, 446.00, 494.00	**Rs.1779679/-** (Rupees Seventeen Lakh Seventy Nine Thousand Six Hundred Seventy Nine Only)	**29-05-2025**	**12-08-2025**

For, further details please contact to Authorised Officer at **Branch Office:A-1C & A-1D, 2nd floor, Noida Sec16, Noida, Gautam Budh Nagar - 201301 or Corporate Office:** Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Place: Delhi, Date: 18-08-2025 **Sd/- Authorised Officer, For IIFL Home Finance Ltd.**

Classifieds

PUBLIC NOTICE

PUBLIC NOTICE

It is for general information that I, SHAH ALAM S/O SIKANDER ALI R/O RZ-35/350, GALI NO. 14, JAGDAMBA VIHAR, WEST SAGARPUR, VTC: NANGAL RAYA, PO: NANGAL RAYA, SOUTH WEST DELHI, DELHI-110046 declare that name of my father has been wrongly written as MOHAMMAD SIKANDAR ALI in my 10th class educational documents and SIKANDAR ALI in my PAN Card No. BDOPA5887M, Voter ID card no. RBI2199494, Driving License No. DL09 20110143357, Diploma of Haryana State Board Technical Education and Bachelor of Technology (Civil Engineering) Certificate. The actual name of my father is SIKANDER ALI, which may be amended accordingly.

SHAH ALAM

IN THE COURT OF THE PRINCIPAL SUBORDINATE JUDGE OF TIRUPUR
I.P. No. 69 OF 2023

1. Sumathi
2. J.Ramesh ...Petitioners/Debtors
-Vs-
12. Indifi Riviera Investors Private Limited, Having office at No.C-902, Park View Spa. Sector 47. Gurgaon - 122 001. ...Respondent/Creditor

GENERAL NOTICE

Notice hereby application for insolvent by 1. R. Sumathi, W/o. Ramesh. age 44. J. Ramesh, S/o. Jayabalan, age 47, residing at Door No.3/611C, Thaimookabigai Nagar, Vavipalayam, Tirupur 641 666. Praying for adjudicating as insolvent hearing on 01.09.2025, at 10:00 am, Hereby notified to appear on said date, to raise any objections against the admission, Failure to appear may result in being heard and decided in your absence.

// AS PER COURT ORDER //
T.T. AYOOB RAJA, B.A.,B.L.,
R.NIVAS KRISHNAN BBA.LLB., HONS,
ADVOCATES
Raja Street, Tirupur- 4.
PH : 98431 39393. 97878 64999

Form no. INC-26
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of Registered Office of the company from one state to another
Before the Central Government Regional Director, Northern Region
In the matter of the sub Section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub Rule 5 of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **MARITIME SHIP BROKERS (INDIA) PRIVATE LIMITED** having its registered office at **Regus Business Centre (Delhi) Private Limited Level 2, Elegance Tower, New Delhi - 110 025 (Delhi)**
.......**Petitioner**

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-Ordinary General meeting held on **Monday, 03rd Day of March 2025** to enable the company to change its Registered office from the **"National Capital Territory of Delhi and Haryana"** to the **"State of Maharashtra within jurisdiction of Registrar of Companies, Pune."**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region Bench**, at the Address **B-2 Wing, 2nd Floor, Pt.Deendayal Antyodaya Bhawan, CGO Complex, New Delhi- 110003** within **fourteen days** of the date of publication of this notice with a copy to the applicant company at its registered office **Regus Business Centre (Delhi) Private Limited Level 2, Elegance Tower, New Delhi 110 025 (Delhi).**

For and on behalf of the Applicant
Maritime Ship Brokers (India) Private Limited
(Mandeep Kaur)
Director
DIN: 02115464

Date : 18.08.2025
Place : Delhi

E AUCTION SALE NOTICE
GRD TRUCKS PRIVATE LIMITED (IN LIQUIDATION)
Reg. Off.: 1st Floor, C-84, Janpath Lal Kothi Scheme, Jaipur, Rajasthan, 302015
Liquidator: Vijay Kishore Saxena
Liquidator Correspondence Address: D-69 (LGF), East of Kailash, New Delhi-110065
E-mail: cirp.grd@gmail.com Contact No.- 011-36602191

E-Auction
Sale of Corporate Debtor as a "Going Concern" under Insolvency and Bankruptcy Code, 2016
Date of Auction: 15.09.2025, Time of Auction: 1:00 pm to 2:00 pm
(With unlimited extension of 5 minutes each)

Sale of the **Corporate Debtor as a Going Concern** under Regulation 32(e) read with Regulation 32 A of IBBI (Liquidation Process) Regulations 2016 including Securities and Financial Assets owned by **GRD Trucks Private Limited (In Liquidation)** forming part of Liquidation Estate of GRD Trucks Private Limited in possession of the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Jaipur New Delhi vide order dated 12.10.2023. The sale of Corporate Debtor as a going concern will be done by the undersigned through the e-auction platform **https://ibbi.baanknet.com**

(Amount in Rs.)

Asset	Reserve Price	EMD	Incremental Value
Sale of the **Corporate Debtor as a Going Concern** under Regulation 32(e) read with Regulation 32 A of IBBI (Liquidation Process) Regulations 2016 including Securities and Financial Assets owned by CD	**50,50,000.00** (Fifty Lacs Fifty Thousand only)	**5,05,000.00** (Five Lacs Five Thousand only)	**50,000.00** (Fifty Thousand only)

Terms and Condition of the E-auction are as under:

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS AND WITHOUT RECOURSE BASIS" through approved service provider **PSB Alliance** and auction platform **https://ibbi.baanknet.com**
2. Timeline for Auction process is as follows:

Date of Publication of Auction Notice	18-08-2025
Last date for Inspection and Due Diligence of Assets under Auction by Bidder	07-09-2025
Last date Submission of EOI, Uploading of Undertaking U/S Sec 29A IBC 2016, KYC Documents and other Eligibility docs as per Process Memorandum along with EMD as above	12-09-2025
Date of Auction	15-09-2025

3. Prospective bidders shall submit the requisite documents, including a declaration of eligibility under Section 29A of the Insolvency and Bankruptcy Code through the electronic auction platform.
4. Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the Bank net auction platform
5. It shall also be specified that if the bidder is found ineligible, EMD shall be forfeited.
6. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, General Terms and Conditions of online auction sale are available with the Liquidator and can be shared on specific request.
7. For further clarifications, please contact the undersigned

Vijay Kishore Saxena
Liquidator
IBBI/IPA-001/IP-P01766/2019-2020/12708
Email: cirp.grd@gmail.com
Contact No. – 011-36602191

Date : 18.08.2025
Place: New Delhi

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S. MONA PORTFOLIO LIMITED DEALING IN FINANCIAL MARKETS AT DELHI
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**M/s. MONA PORTFOLIO LIMITED** CIN: U67120DL1996PLC077108
2.	Address of the registered office	Office Address: Unit-1200, 12th Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, Shakurpur I Block, North West Delhi, Delhi, India 110034
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	No assets as per information received till date from the suspended management of CD.
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	For the period from 01/04/2023 to 05/12/2024, the income is in the following manner: Revenue from Operations: NIL, Other Income: Rs. 85.66 Lakhs F.Y. 2022-23, Revenue from Operations: Rs. 45,740.48 Lakhs Other Income: Rs. 4,083.94 Lakhs FY 2021-22, Revenue from Operations: Rs.2616.41 Lakhs, Other Income: Rs.0.08 Lakhs
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8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	For details, please connect to: cirpmpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For details, please connect to: cirpmpl@gmail.com
10.	Last date for receipt of expression of interest	30/08/2025
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12.	Last date for submission of objections to provisional list	07/09/2025
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14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants	15/09/2025
15.	Last date for submission of resolution plans	15/10/2025
16.	Process email id to submit Expression of Interest	cirpmpl@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The Corporate Debtor is not registered as MSME

The CIRP period has already completed on 03/06/2025. The RP has already filed an application before Hon'ble Adjudicating Authority, NCLT, New Delhi Bench for further extension of 90 days till 01/09/2025. The RP will convene the CoC meeting and subsequently file an additional extension application for 60 days until 31/10/2025. To comply with the revised timeline, the RP has reduced the timeline prescribed for Form G.

KAILASH SHAH
IBBI REG. NO.: IBBI/IPA-001/IP-P00267/2017-18/10511
505, 21st CENTURY BUSINESS CENTRE, NR. WORLD TRADE CENTRE, RING ROAD, SURAT-395002, GUJARAT
FOR MONA PORTFOLIO LIMITED
AFA valid till 31/12/2025

Date: 18.08.2025
Place: Delhi

SYMBOLIC POSSESSION NOTICE

ICICI Bank

Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi-110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Anuruddh Singh/ Om Hari/ LBKAN00006414109/ TBKAN00006388399	Part of Plot No. 24, Situated at Arazi No. 953, Mauja Bairi, Akbarpur Kachhar, Menawati Marg, Pargana & District Kanpur Nagar- 208017/ 13-Aug-25	April 30,2025 Rs. 30,41,980/-	Kanpur/ Kannauj
2.	Lalit Trivedi/ Upma Devi/ LBKAN00005144292/ LBKAN00005144279	Part of Arazi No.482/01 Min Mauja Jarauli, Tehsil & Distt. Kanpur Uttar Pradesh/ 13-Aug-25	October 16,2021 Rs. 24,70,356/-	Kanpur
3.	Anand Kumar Shukla/ Chandravati Shukla/ Punit Shukla/ Amar Shukla/ LBKAN00004494502/ LBKAN00004494501	H No. 128/k/475, K Block, Scheme II, Kidwai Nagar, Kanpur, Uttar Pradesh/ 13-Aug-25	September 30, 2019 Rs. 31,32,200/-	Kanpur
4.	Vipin Jain/ Manisha Jain/ LBKAN00005111135/ LBKAN00005307938	House No. 36/e/14, Block- 36/e, Scheme No. 40, Dabauli, Kanpur, Uttar Pradesh/ 13-Aug-25	March 29,2022 Rs. 34,97,011/-	Kanpur
5.	Vipin Jain/ Manisha Jain/ Sudha/ LBKAN00005138139	House No. 36/E/14, Block- 36/E, Scheme No. 40, Dabauli, Kanpur, Uttar Pradesh/ 13-Aug-25	April 22,2022 Rs. 2,36,162/-	Kanpur
6.	Rohit Singh Chandel/ Rama Devi/ Amar Singh/ LBKAN00005124842 / LBKAN00005124843	House No. 116/421, Built Over Part of Pvt. Plot No. 6, Arazi No. 879, Adarsh Nagar, Rawatpur, Kanpur Nagar, Uttar Pradesh/ 13-Aug-25	July 06,2021 Rs. 23,89,282/-	Kanpur

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: August 18, 2025
Place: Kanpur & Kannauj

Sincerely Authorised Officer
For ICICI Bank Ltd.

PRE-OFFER ADVERTISEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT UNDER REGULATION 18(7) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

JUPITER INFOMEDIA LIMITED

Corporate Identification Number: L22200MH2005PLC152387;
Registered Office: 336, Laxmiplaza, Laxmi Indestate, New Link Road, Andheri West, Mumbai - 400053, Maharashtra, India;
Contact Number: +91-22-61979000/+91-22-26341691/92/93;
Email Address: jupiter@jimtrade.com/ admin@jupiterinfomedia.com; **Website:** www.jupiterinfomedia.com;

THIS PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT IS ISSUED BY SWARAJ SHARES AND SECURITIES PRIVATE LIMITED, THE MANAGER TO THE OFFER, ON BEHALF OF M/S ARIX CAPITAL LIMITED, (THE ACQUIRER 1), AND MRS. KAJAL GOPAL BALDHA, (ACQUIRER 2), HEREINAFTER COLLECTIVELY REFERRED TO AS THE ACQUIRERS, FOR ACQUISITION OF UP TO 26,05,200 OFFER SHARES, REPRESENTING 26.00% OF THE VOTING SHARE CAPITAL OF JUPITER INFOMEDIA LIMITED, AT AN OFFER PRICE OF ₹52.00/- PER OFFER SHARE, PAYABLE IN CASH, TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, IN ACCORDANCE WITH THE PROVISIONS OF REGULATION 18 (7) OF SEBI (SAST) REGULATIONS ('PRE-OFFER CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT ADVERTISEMENT').

This Pre-Offer cum corrigendum to the Detailed Public Statement Advertisement is to be read in conjunction with the: (a) Public Announcement dated Wednesday, April 09, 2025 ('Public Announcement'), (b) Corrigendum to the Public Announcement dated Wednesday, April 16, 2025 ('Corrigendum to the Public Announcement') (c) Detailed Public Statement dated Saturday, April 19, 2025, in connection with this Offer, published on behalf of the Acquirers on Monday, April 21, 2025, in Financial Express (English daily) (All Editions), Jansatta (Hindi daily) (All Editions), and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) ('Newspapers') ('Detailed Public Statement'), (d) Draft Letter of Offer dated Monday, April 28, 2025 filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ('Draft Letter of Offer'), (e) Letter of Offer dated Friday, August 08, 2025, along with the Form of Acceptance-cum-Acknowledgement ('Letter of Offer'), (f) Recommendations of the Independent Directors of the Target Company which were approved on Wednesday, August 13, 2025, and published in the Newspapers on Thursday, August 14, 2025 ('Recommendations of the Independent Directors of the Target Company') (the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors, and this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company are hereinafter collectively referred to as 'Offer Documents') issued by the Manager on behalf of the Acquirers.

Public Shareholders of the Target Company are requested to kindly note the following:

For capitalized terms used hereinafter, please refer to the Paragraph 1 titled as 'Definitions and Abbreviations' on page 9 of the Letter of Offer.

A. Offer Price

The Offer is being made at a price of ₹52.00/- per Offer, payable in cash.

There has been no revision in the Offer Price.

B. Recommendations of the Committee of Independent Directors ('IDC')

A Committee of Independent Directors of the Target Company comprising of Mr. Jay Ishwarlal Desai as the Chairperson of the IDC, Mr. Anilkumar Mohanlal Agrawal, and Ms. Bhumika Vipulkumar Ranpura, members of IDC approved their recommendation on the Offer on Wednesday, August 13, 2025, and published in the Newspapers on Thursday, August 14, 2025. The IDC Members are of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations. Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.

C. Other details with respect to Offer

1. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. There has been no competitive bid to the Offer.
2. The Letter of Offer has been dispatched on Monday, August 11, 2025, to the Public Shareholders of the Target Company whose names appeared on the register of members as on the Identified Date, i.e., Monday, August 04, 2025. The dispatch has been carried out through post to those Public Shareholders who had not registered their e-mail addresses with the Depositories and/or the Target Company, and through electronic mode (e-mail) to those Public Shareholders whose e-mail addresses were registered with the Depositories and/or the Target Company.
3. The Draft Letter of Offer dated Monday, April 28, 2025, was filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations, for its Observations. In pursuance of which all the observations received from SEBI vide letter bearing reference number SEBI Observation letter bearing reference number 'SEBI/HO/CFD/CFD-RAC-DCR2/P/OW/2025/20605/1' dated Thursday, July 31, 2025, incorporated in the Letter of Offer.
4. Except as stated hereinafter, there have been no material changes in relation to the Offer, other than those already disclosed in the Letter of Offer:

4.1. The Public Shareholders of the Target Company are requested to take note that as of the Identified date i.e Monday, August 04, 2025, the total number of public shareholders stood at 7089.

5. Please note that a copy of the Letter of Offer is also available and accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at www.jupiterinfomedia.com, the Registrar to the Offer at irg@integratedindia.in, the Manager to the Offer at www.swarajshares.com, and BSE Limited at www.bseindia.com, from which the Public Shareholders can download/print the same.

D. Instructions for Public Shareholders

a) **In case of Equity Shares are held in the Dematerialized Form:** The Public Shareholders who are holding Equity Shares in electronic/dematerialized form and who desire to tender their Equity Shares in this Offer shall approach their respective Selling Broker indicating to their Selling Broker the details of Equity Shares that such Public Shareholder intends to tender in this Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. For further information, kindly refer to Paragraph 8.8. titled as 8.8. *'The procedure for tendering to be followed by Public Shareholders holding Equity Shares in the dematerialized form'* on page 71 of the Letter of Offer.

b) **In case of Equity Shares are held in Physical Form:** As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations. Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e. Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the shareholder's PAN Card, (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. For further information, kindly refer to the Paragraph 8.7. titled as '8.7. *'The procedure for tendering to be followed by Public Shareholders holding Equity Shares in the physical form'* on page 70 of the Letter of Offer.

c) **Procedure for tendering the Shares in case of non-receipt of the Letter of Offer:** Public Shareholders who have acquired Equity Shares but whose names do not appear in the records of Depositories on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. In case of non-receipt of the Letter of Offer, such Public Shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by Stock Exchanges before the closure of the Offer. For further information, kindly refer to the Paragraph *8.24. titled as '8.24. Procedure for tendering the Equity Shares in case of non-receipt of Letter of Offer'* on page 73 of the Letter of Offer.

E. Status of Statutory and Other Approvals

As on the date of this Letter of Offer, there are no statutory or other approvals required for implementing the Offer except as mentioned in the Letter of Offer. For further information, kindly refer to the Paragraph 7.3. titled as *'Statutory Approvals and conditions of the Offer'* at page 67 of Letter of Offer.

F. Procedure for Acceptance and Settlement of Offer

The Open Offer will be implemented by the Acquirers through Stock Exchange mechanism made available by BSE Limited in the form of separate window (**'Acquisition Window'**) as provided under the SEBI (SAST) Regulations, SEBI circular bearing reference number CIR/CFD/POLICYCELL/1/2015 dated 13 April 2015, as amended read along with SEBI Circular CFD/DCR2/CIR/P/2016/131 dated 9 December 2016, as amended, and SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 issued by SEBI. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified under the Paragraph 8 titled as *'Procedure for Acceptance and Settlement of the Offer'* on page 69 of the Letter of Offer.

G. Revised Schedule of Activities

Activity	Tentative Schedule (as specified under the Draft Letter of Offer (Day and Date)	REVISED SCHEDULE (DAY AND DATE RECEIPT OF SEBI OBSERVATION LETTER)
Date of issue of the Public Announcement	Wednesday, April 09, 2025	**WEDNESDAY, APRIL 09, 2025**
Date of issue of the Corrigendum to the Public Announcement	Wednesday, April 16, 2025	**WEDNESDAY, APRIL 16, 2025**
Date for publication of Detailed Public Statement in the Newspapers	Monday, April 21, 2025	**MONDAY, APRIL 21, 2025**
Date for filing of the Draft Letter of Offer with SEBI	Monday, April 28, 2025	**MONDAY, APRIL 28, 2025**
Last date for public announcement for a Competing Offer(1)	Wednesday, May 14, 2025	**WEDNESDAY, MAY 14, 2025**
Date for receipt of SEBI observations on the Draft Letter of Offer	Wednesday, May 21, 2025	**THURSDAY, JULY 31, 2025**
Identified Date(2)	Friday, May 23, 2025	**MONDAY, AUGUST 04, 2025**
Last date by which the Letter of Offer after duly incorporating SEBI's comments to the Draft Letter of Offer, is required to be dispatched to the Public Shareholders whose names appear on the register of members on the Identified Date	Friday, May 30, 2025	**MONDAY, AUGUST 11, 2025**
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation on the Offer to the Public Shareholders	Wednesday, June 04, 2025	**THURSDAY, AUGUST 14, 2025**
Last date for upward revision of the Offer price/ Offer size	Thursday, June 05, 2025	**MONDAY, AUGUST 18, 2025**
Last date of publication of the Offer opening public announcement, announcing the schedule of activities of this Offer, status of statutory and other approvals, if any, and procedure for tendering acceptances in the Newspapers in which this Detailed Public Statement has been published	Thursday, June 05, 2025	**MONDAY, AUGUST 18, 2025**
Date of commencement of Tendering Period (**'Offer Opening Date'**)	Friday, June 06, 2025	**TUESDAY, AUGUST 19, 2025**
Date of expiry of Tendering Period (**'Offer Closing Date'**)	Friday, June 20, 2025	**TUESDAY, SEPTEMBER 02, 2025**
Date by which all requirements including payment of consideration, rejection/acceptance and return of Equity Shares to the Public Shareholders of the Target Company whose Equity Shares have been rejected in this Offer(3)	Friday, July 04, 2025	**WEDNESDAY, SEPTEMBER 17, 2025**
Last date for publication of the post-Open Offer public announcement in the Newspaper(3)	Friday, July 11, 2025	**WEDNESDAY, SEPTEMBER 24, 2025**
Last date for filing the post-Offer report with SEBI(3)	Friday, July 11, 2025	**WEDNESDAY, SEPTEMBER 24, 2025**

Note:

(1) There has been no competing offer for this Offer.

(2) Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in this Offer any time during the Tendering Period.

(3) These actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

H. Documents for Inspection

The copies of the documents listed under Paragraph 10 titled as *'Documents for Inspection'* on page 93 of the Letter of Offer will be available for inspection at the principal place of business of the Manager to the Offer, Swaraj Shares and Securities Private Limited, located at Unit No 402, Antariksh, Thakoor House, Makwana Road, Marol, Andheri East, Mumbai - 400059, Maharashtra, India on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering Period commencing from Tuesday, August 19, 2025, to Tuesday, September 02, 2025. Further, in light of SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2020/139 dated July 27, 2020, read with SEBI Circular SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020, copies of the following documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. The Public Shareholders interested to inspect any of the following documents can send an email from their registered email addresses (including shareholding details and authority letter in the event the Public Shareholder is a corporate body) with a subject line ["Documents for Inspection - JUPITERIN Open Offer"], to the Manager to the Open Offer at takeover@swarajshares.com; and upon receipt and processing of the received request, access can be provided to the respective Public Shareholders for electronic inspection of documents.

The Acquirers accept full responsibility for the information contained in this Pre-Offer cum Corrigendum to the Detailed Public Statement Advertisement (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company) and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Open Offer. The Acquirers will be severally and jointly responsible for ensuring compliance with the SEBI (SAST) Regulations. The persons signing this Pre-Offer cum Corrigendum to the Detailed Public Statement Advertisement on behalf of the Acquirers have been duly and legally authorized to sign this Letter of Offer.

This Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement will also be accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at www.jupiterinfomedia.com the Registrar to the Offer at irg@integratedindia.in, the Manager to the Offer at www.swarajshares.com, and BSE Limited at www.bseindia.com.

Issued by the Manager to the Offer on behalf of the Acquirers

SWARAJ

Swaraj Shares and Securities Private Limited
Unit No 402, Antariksh, Thakoor House, Makwana Road, Marol, Andheri East, Mumbai - 400059, Maharashtra, India
Telephone Number: +91-22-69649999
Email Address: takeover@swarajshares.com
Investors Grievance Email Address: investor.relations@swarajshares.com
Website: www.swarajshares.com
Contact Person: Mr. Tanmoy Banerjee/Ms. Pankita Patel
SEBI Registration Number: INM00012980
Validity: Permanent

For and on behalf of the Acquirers
Sd/-
Mrs. Kajol Baldha
(Director)

Date: Thursday, August 14, 2025
Place: Mumbai